



CNR: KAHC010585992025

NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 22ND DAY OF JULY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

CRIMINAL PETITION NO. 12679 OF 2025

BETWEEN:

GOUTHAM RAJ S.M.,
S/O MANOHARAN,
AGED ABOUT 24 YEARS,
RESIDING AT USHA NILAYA,
1ST MAIN, 3RD CROSS,
DEVASANDRA, BENGALURU NORTH,
POULTRY FORM
BENGALURU
KRISHNARAJAPURAM,
BENGALURU CITY – 560 036.

...PETITIONER

(BY SMT.DEEPA, ADVOCATE)

AND:

1. THE STATE BY
RAMAMURTHY NAGAR POLICE STATION
REPRESENTED BY
STATE PUBLIC PROSECUTOR
HIGH COURT BUILDING
BENGALURU – 563 124.
2. SIDDHALINGESH
AGED ABOUT 34 YEARS
S/O SURESH
SH PC.14063





CNR: KAHC010585992025

NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

R.M.NAGAR POLICE STATION,
R.M.NAGAR
BENGALURU CITY.

...RESPONDENTS

(BY SMT.DEEPTHI ALVA, HCGP)

THIS CRL.P IS FILED U/S 482 OF CR.PC (FILED U/S 528 BNSS) PRAYING TO QUASH THE CHARGE SHEET DATED 15.12.2023 IN CC NO.59097/2024 PENDING ON THE FILE OF HON'BLE COURT OF XI ACMM, BENGALURU FOR THE O/P/U/S 323, 353, 34 OF IPC 1860 IN SO FAR PETITIONERS CONCERNED.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY,
ORDER WAS MADE THEREIN AS UNDER:

CORAM: **HON'BLE MR. JUSTICE M.NAGAPRASANNA**

ORAL ORDER

The petitioner-accused No.2 is before this Court calling in question the proceedings in C.C.No.59097 of 2024 registered for offences punishable under Sections 332, 353 and 34 of the IPC.

2. Heard Smt Deepa, learned counsel appearing for petitioner and Smt Deepthi Alva, learned High Court Government Pleader appearing for respondent No.1.



CNR: KAHC010585992025

NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

3. Facts in brief, germane, are as follows:

It is the allegation against the petitioner that on 15-12-2023 when the petitioner along with one more accused were moving in the wee hours of 15-12-2023 at 2.00 a.m. in a particular street, at that time, the police who were on night patrol duty have stopped the petitioner and other accused and asked to produce the documents of the vehicle. Without producing the documents, it is alleged that the accused have assaulted the policemen and ran away from the spot. The police tried to chase them, but could not trace them. Therefore, a complaint comes to be registered on 15-12-2023, which becomes a crime in Crime No.703 of 2023 for the aforesaid offences. The police conduct investigation of the alleged assault on the police and file a charge sheet. The charge sheet is what drives the present petitioner to this Court in the subject petition.

4. The learned counsel appearing for the petitioner would take this Court through the wound certificate to demonstrate that there is no incident of assault on the policemen at all and



CNR: KAHC010585992025

NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

it is full of contradictions. The learned counsel would further take this Court through the complaint or the summary of the charge sheet to buttress his submission that there is no warrant of a crime being committed for offence punishable under Section 353 of IPC and even for offence under Section 332.

5. The learned High Court Government Pleader Smt Deepthi Alva would vehemently refute the submission in contending that the petitioner has assaulted the policemen and therefore further trial must be permitted to be continued and it is for the petitioner to come out clean in the said trial. She would seek dismissal of the petition.

6. The afore-narrated facts are what is averred in the petition. The incident that takes place at 02.00 a.m. of 15-12-2023 leads to registration of a complaint by the police on 15-12-2023 for the aforesaid offences. The complaint so registered by the police before the police station reads as follows:

“ನಿವೇದನೆ:-

ದಿನಾಂಕ.15.12.2023



CNR: KAHC010585992025

NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

ರಾಮಮೂರ್ತಿನಗರ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಸಿಡ್ಲಿಂಗೇಶ್ ಪಿ.ಸಿ-14063 ಆದ ನಾನು ಟೈಪ್ ಮಾಡಿಸಿ ಕೊಟ್ಟ ರಿಪೋರ್ಟ್ ಏನೆಂದರೆ,

ನಾನು ರಾಮಮೂರ್ತಿನಗರ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಕಳೆದ 01 ವರ್ಷ 05 ತಿಂಗಳುಗಳಿಂದ ಪೊಲೀಸ್ ಕಾನ್ಸ್ಟೇಬಲ್ ಆಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿಕೊಂಡಿರುತ್ತೇನೆ. ದಿನಾಂಕ.14.12.2023 ರಂದು ನಾನು ರಾತ್ರಿ 08.00 ಗಂಟೆಗೆ ರಾತ್ರಿ ಕರ್ತವ್ಯಕ್ಕೆ ಠಾಣೆಗೆ ಬಂದು ಹಾಜರಾಗಿದ್ದು, ಎಸ್.ಹೆಚ್.ಓ ರವರು ನನಗೂ ಮತ್ತು ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನ್ ಪಿ.ಸಿ-20949 ರವರಿಗೂ 01 ಮತ್ತು 02 ನೇ ಬೀಟು ಗಸ್ತು ಕರ್ತವ್ಯಕ್ಕೆ ನೇಮಕ ಮಾಡಿರುತ್ತಾರೆ. ಅದರಂತೆ ನಾವು ಎಸ್.ಹೆಚ್.ಓ ರವರು ನಮಗೆ ನೇಮಿಸಿದ ಬೀಟಿನಲ್ಲಿ ಗಸ್ತು ಮಾಡಿಕೊಂಡು ದಿನಾಂಕ.15.12.2023 ರಂದು ಬೆಳಗಿನ ಜಾವ ಸುಮಾರು 01.30 ಗಂಟೆಗೆ ಕಸ್ತೂರಿನಗರದ ಒ.ಎಂ.ಬಿ ಆರ್ ಲೇಔಟ್ ಹತ್ತಿರ ಗಸ್ತು ಮಾಡುತ್ತಿರುವಾಗ ಇಬ್ಬರು ಆಸಾಮಿಗಳು ಅನುಮಾನಸ್ಪದವಾಗಿ ರಸ್ತೆಯಲ್ಲಿ ಬೈಕ್ ನಿಲ್ಲಿಸಿಕೊಂಡು ನಿಂತಿದ್ದು, ನಾವು ಅವರ ಬಳಿ ಹೋಗಿ ಯಾಕೇ ಈ ಸಮಯದಲ್ಲಿ ನೀವು ಇಲ್ಲಿ ನಿಂತುಕೊಂಡಿದ್ದೀರಿ ಎಂದು ವಿಚಾರಿಸಲಾಗಿ ಅವರು ಸರಿಯಾದ ಮಾಹಿತಿಯನ್ನು ನೀಡಿರುವುದಿಲ್ಲ. ನಂತರ ನಾವು ಅವರ ಪ್ಯಾಷನ್ ಪ್ರೋ ದ್ವಿಚಕ್ರ ವಾಹನ ನಂ-ಟಿ.ಎನ್-72, ಎ.ಹೆಚ್.9903 ವಾಹನದ ದಾಖಲಾತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿ ಅವರು ಯಾವುದೇ ದಾಖಲಾತಿಗಳನ್ನು ನೀಡಿರುವುದಿಲ್ಲ. ನಂತರ ನಾವು ಅವರ ಹೆಸರು ವಿಳಾಸ ಕೇಳಲಾಗಿ 1) ರೋಹಿತ್ ಜೆ ಬಿನ್ ಜಯಕಾಂತ್ ಪಿ. 22 ವರ್ಷ, ವಾಸ ನಂ-22. 14ನೇ ಕ್ರಾಸ್, ಗಿಡ್ಡಂ ಲೇಔಟ್, ಎ ನಾರಾಯಣಪುರ, ಆಕಾಶ್ ನಗರ, ದೂರವಾಣಿ ನಗರ, ಬೆಂಗಳೂರು-16. 02) ಗೌತಮ್ ಎಸ್.ಎಮ್. ಬಿನ್ ಮನೋಹರನ್, 22 ವರ್ಷ, ಉಷಾ ನಿಲಯ, 01ನೇ ಮೈನ್, 03ನೇ ಕ್ರಾಸ್. ದೇವಸಂದ್ರ, ಬೆಂಗಳೂರು-16 ಎಂದು ತಿಳಿಸಿದ್ದು. ನಾವು ಆಸಾಮಿಗಳಿಗೆ ಈ ತಡರಾತ್ರಿ ಸಮಯದಲ್ಲಿ ನೀವು ಅನುಮಾನಸ್ಪದವಾಗಿ ಇಲ್ಲಿ ನಿಂತಿದ್ದು. ಹಾಗೂ ನಿಮ್ಮ ಬಳಿ ಇರುವ ವಾಹನದ ದಾಖಲಾತಿಗಳನ್ನು ಸಹ ನೀವು ಹಾಜರುಪಡಿಸದೇ ಇರುವುದರಿಂದ ನಿಮ್ಮನ್ನು ಠಾಣೆಗೆ ಕರೆದುಕೊಂಡು ರಾಣಾ ಪ್ರಭಾರದಲ್ಲಿರುವ ಅಧಿಕಾರಿಗಳ ಮುಂದೆ ಹಾಜರುಪಡಿಸಿ ನಿಮ್ಮನ್ನು ವಿಚಾರಣೆ ಮಾಡುವ ಅವಶ್ಯಕತೆ ಇರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತೇವೆ ಹಾಗೂ ರಾಣಾ ಎಸ್.ಓ ರವರಿಗೆ ಮಾಹಿತಿ ತಿಳಿಸಿ ಸದರಿ ಇಬ್ಬರೂ ಆಸಾಮಿಗಳನ್ನು ನನ್ನ ದ್ವಿಚಕ್ರ ವಾಹನದಲ್ಲಿ ರೋಹಿತ್ ನನ್ನು ಮತ್ತು ಆಸಾಮಿಗಳ ಪ್ಯಾಷನ್ ಪ್ರೋ ದ್ವಿಚಕ್ರ ವಾಹನದಲ್ಲಿ ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನ್ ಪಿ.ಸಿ.-20949 ರವರು ಗೌತಮ್ ನನ್ನು ಠಾಣೆಗೆ ಕರೆದುಕೊಂಡು ಬರುತ್ತಿರುವಾಗ, ಸಮಯ ಸುಮಾರು 02.00 ಗಂಟೆಯ ಸಮಯದಲ್ಲಿ ರಾಮಮೂರ್ತಿನಗರ ಮುಖ್ಯ ರಸ್ತೆಯ ಟಾಟಾ ಸ್ಕೀಲ್ ಫ್ಯಾಕ್ಟರೀ ರೋಡ್ ಬಳಿ ಇಬ್ಬರು ಆಸಾಮಿಗಳು ಒಮ್ಮೆಲೆ , ದ್ವಿಚಕ್ರ ವಾಹನಗಳಿಂದ ಕೆಳಗೆ ಜಿಗಿದು ನನಗೆ ರೋಹಿತ್ ಎಂಬುವನು ಸಮವಸ್ತ್ರದಲ್ಲಿದ್ದ ನನ್ನ ಕುತ್ತಿಗೆ ಪಟ್ಟಿ ಹಿಡಿದು ತಳ್ಳಿ ನಂತರ ಅಲ್ಲಿಯೇ ರಸ್ತೆಯಲ್ಲಿ ಬಿದ್ದಿದ್ದ ಒಂದು ಕಲ್ಲಿನಿಂದ ನನ್ನ ತಲೆಯ ಎಡಭಾಗಕ್ಕೆ ಹೊಡೆದು ರಕ್ತಗಾಯಪಡಿಸಿ ನನ್ನ ಕರ್ತವ್ಯಕ್ಕೆ ಅಡ್ಡಿ ಪಡಿಸಿರುತ್ತಾನೆ. ಹಾಗೂ ಗೌತಮ್ ಎಂಬುವನು ನನ್ನ ಜೊತೆ ಸಮವಸ್ತ್ರದಲ್ಲಿ ಕರ್ತವ್ಯದಲ್ಲಿದ್ದ ಶ್ರೀ



NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

CNR: KAHC010585992025

ಮಲ್ಲಿಕಾರ್ಜುನ್ ಪಿ.ಸಿ. 20949 ರವರನ್ನು ಕೆಳಗೆ ಬೀಳಿಸಿ ಕೈಗಳಿಂದ ಅವರ ಮೈಕ್ಕೆ ಹೊಡೆದು
ಗಾಯಪಡಿಸಿ, ಕರ್ತವ್ಯಕ್ಕೆ ಅಡ್ಡಿಪಡಿಸಿರುತ್ತಾನೆ.

ಹೀಗೆ ನಾವು ಸಮವಸ್ತ್ರದಲ್ಲಿ ಕರ್ತವ್ಯದಲ್ಲಿರುವಾಗ ನಮ್ಮ ಕರ್ತವ್ಯಕ್ಕೆ ಅಡ್ಡಿಪಡಿಸಿ,
ನಮ್ಮಗಳ ಮೇಲೆ ಕಲ್ಲು ಮತ್ತು ಕೈಗಳಿಂದ ಹಲ್ಲೆ ಮಾಡಿದ ರೋಹಿತ್ ಮತ್ತು ಗೌತಮ್ ರವರುಗಳ
ವಿರುದ್ಧ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮಕ್ಕಾಗಿ ನೀಡಿದ ವರದಿ.

ಸಹಿ/-

(ಸಿದ್ದಲಿಂಗೇಶ್, ಪಿ.ಸಿ-14063)"

The police filed the complaint on the score that they have suffered certain injuries. An interesting wound certificate is appended to the charge sheet. The wound certificate reads as follows:

GOVERNMENT OF KARNATAKA		136
Dept. of Health & Family Welfare		
GENERAL HOSPITAL, K. R. PURAM, BANGALORE - 36.		
WOUND CERTIFICATE		
Ref. No. : MRD/MLC/	/202	- 202
UHID No. :		
OP No. :		
IP No. :		
Receipt No. :		
Wound of Injuries found on the person	Male (M/F)	
Calling himself / herself as Shri/Smt.	MALLIKARJUN S/o.	
D/o., W/o., H/o., B/o.,	Aged Years	
& Inhabitant of	Rameswathy nagar Police Station	
Who Accompanied By :	Said to have been caused on & be due To :	
Assault by unknown persons on 15/12/2023 at about 2am near Rameswathy nagar Police station while trying to catch the suspect		
Identification Marks : 1)	LTM MLC book	
2)		



CNR: KAHC010585992025

NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

The wound certificate is assault by unknown persons while trying to catch the suspect, while the complaint narrates that the petitioner has tried to assault the policemen on night patrol when they asked the documents. The complaint clearly narrates as to who are the suspects, but the wound certificate narrates that incident has happened on 15-12-2023 at 02.00 a.m. to catch the suspect by then, crime had already been registered. Therefore, whether the complaint came first or the wound certificate came first is a mystery.

7. The police not stopping at that, conduct investigation on their own complaint which is narrated hereinabove and file a charge sheet even. The summary of the charge sheet reads as follows:

“17. ಕೇಸಿನ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ

ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ಕಾಲಂ ನಂ 12 ರಲ್ಲಿ ನಮೂದು ಮಾಡಿರುವ 1 ಮತ್ತು 2ನೇ ಆರೋಪಿಗಳು ದಿನಾಂಕ 15.12.2023 ರಂದು ಬೆಳಗಿನ ಜಾವ ಸುಮಾರು 01.30 ಗಂಟೆಯ ಸಮಯದಲ್ಲಿ ರಾಮಮೂರ್ತಿನಗರ ಪೊಲೀಸ್ ಠಾಣಾ ಸರಹದ್ದಿನ ಕಸ್ತೂರಿನಗರದ ಓ.ಎಂ.ಬಿ ಆರ್ ಲೇಔಟ್‌ನಲ್ಲಿ ಅನುಮಾನಸ್ಪದವಾಗಿ ರಸ್ತೆಯಲ್ಲಿ ಪಿ.ಎಫ್ ನಂ 210/2023 ರಲ್ಲಿ, ಕಂಡ ಪ್ಯಾಷನ್ ಪ್ರೋ ಬೈಕ್ ನಿಲ್ಲಿಸಿಕೊಂಡು ನಿಂತಿದ್ದು, ಈ ಸಮಯದಲ್ಲಿ ಗಸ್ತಿನಲ್ಲಿದ್ದ 1 ಮತ್ತು 2ನೇ ಸಾಕ್ಷಿ ರವರು 1 ಮತ್ತು 2ನೇ ಆರೋಪಿಗಳಿಗೆ ಯಾಕೇ ಈ ಸಮಯದಲ್ಲಿ ನೀವು ಇಲ್ಲಿ ನಿಂತುಕೊಂಡಿದ್ದೀರಿ ಎಂದು ವಿಚಾರಿಸಲಾಗಿ 1 ಮತ್ತು 2ನೇ ಆರೋಪಿಗಳು ಸರಿಯಾದ ಮಾಹಿತಿಯನ್ನು ನೀಡಿರುವುದಿಲ್ಲ, ನಂತರ 1 ಮತ್ತು 2ನೇ ಸಾಕ್ಷಿ ರವರು 1 ಮತ್ತು 2ನೇ ಆರೋಪಿಗಳಿಗೆ ಪಿ.ಎಫ್ ನಂ 210/2023



CNR: KAHC010585992025

NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

ರಲ್ಲಿ ಕಂಡ ಪ್ಯಾಷನ್ ಪೋ ಡ್ವಿಚಕ್ರ ವಾಹನ ನಂ-ಟಿ.ಎನ್-72, ಎ.ಹೆಚ್ 9903 ವಾಹನದ ದಾಖಲಾತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿ 1 ಮತ್ತು 2ನೇ ಆರೋಪಿಗಳು 1 ಮತ್ತು 2ನೇ ಸಾಕ್ಷಿ ರವರಿಗೆ ಯಾವುದೇ ದಾಖಲಾತಿಗಳನ್ನು ನೀಡಿರುವುದಿಲ್ಲ. ಈ ಸಮಯದಲ್ಲಿ 1 ಮತ್ತು 2ನೇ ಸಾಕ್ಷಿ ರವರು 1 ಮತ್ತು 2ನೇ ಆರೋಪಿಗಳಿಗೆ ಈ ತಡರಾತ್ರಿ ಸಮಯದಲ್ಲಿ ನೀವು ಅನುಮಾನಸ್ಪದವಾಗಿ ಇಲ್ಲಿ ನಿಂತಿದ್ದು, ಹಾಗೂ ನಿಮ್ಮ ಬಳಿ ಇರುವ ವಾಹನದ ದಾಖಲಾತಿಗಳನ್ನು ಸಹ ನೀವು ಹಾಜರುಪಡಿಸದೇ ಇರುವುದರಿಂದ ನಿಮ್ಮನ್ನು ರಾಣೆಗೆ ಕರೆದುಕೊಂಡು ಹೋಗಿ ರಾಣಾ ಪ್ರಭಾರದಲ್ಲಿರುವ ಅಧಿಕಾರಿಗಳ ಮುಂದೆ ಹಾಜರುಪಡಿಸಿ ನಿಮ್ಮನ್ನು ವಿಚಾರಣೆ ಮಾಡುವ ಅವಶ್ಯಕತೆ ಇರುವುದಾಗಿ ತಿಳಿಸಿ ಹಾಗೂ ರಾಣಾ ಎಸ್.ಓ ಕರ್ತವ್ಯದಲ್ಲಿದ್ದ 11ನೇ ಸಾಕ್ಷಿ ರವರಿಗೆ ಮಾಹಿತಿ ತಿಳಿಸಿ 1ನೇ ಆರೋಪಿಯನ್ನು 1ನೇ ಸಾಕ್ಷಿ ರವರು 2ನೇ ಆರೋಪಿಯನ್ನು 2ನೇ ಸಾಕ್ಷಿ ರವರುಗಳನ್ನು ಡ್ವಿಚಕ್ರ ವಾಹನಗಳಲ್ಲಿ ಬೆಳಗಿನ ಜಾವ ಸುಮಾರು 02.00 ಗಂಟೆಯ ಸಮಯದಲ್ಲಿ ಬೆಂಗಳೂರು ನಗರ ರಾಮಮೂರ್ತಿನಗರ ಪೊಲೀಸ್ ಠಾಣಾ ಸರಹದ್ದಿನ ರಾಮಮೂರ್ತಿನಗರ ಮುಖ್ಯ ರಸ್ತೆಯ ಟಾಟಾ ಸ್ಕೀಲ್ ಫ್ಯಾಕ್ಟರಿ ರೋಡ್ ಬಳಿ ಕರೆದುಕೊಂಡು ಬರುತ್ತಿರುವ ಸಮಯದಲ್ಲಿ 1 ಮತ್ತು 2ನೇ ಆರೋಪಿಗಳು ಇಬ್ಬರು ಒಮ್ಮೆಲೆ ಡ್ವಿಚಕ್ರ ವಾಹನಗಳಿಂದ ಕೆಳಗೆ ಜಿಗಿದು 1ನೇ ಆರೋಪಿಯು ಸಮವಸ್ತ್ರದಲ್ಲಿದ್ದ 1ನೇ ಸಾಕ್ಷಿ ರವರ ಕುತ್ತಿಗೆ ಪಟ್ಟಿ ಹಿಡಿದು ತಳ್ಳಿ ನಂತರ ಅಲ್ಲಿಯೇ ರಸ್ತೆಯಲ್ಲಿ ಬಿದ್ದಿದ್ದ ಪಿ.ಎಫ್ ನಂ 209/2023 ರಲ್ಲಿ ಐಟಂ ನಂ 1 ರಲ್ಲಿ ಕಂಡ ಒಂದು ಕಲ್ಲಿನಿಂದ 1ನೇ ಸಾಕ್ಷಿ ರವರ ತಲೆಯ ಎಡಭಾಗಕ್ಕೆ ಹೊಡೆದು ರಕ್ತಗಾಯಪಡಿಸಿ ಕರ್ತವ್ಯಕ್ಕೆ ಅಡ್ಡಿ ಪಡಿಸಿರುತ್ತಾನೆ. ಹಾಗೂ 2ನೇ ಆರೋಪಿಯು ಸಮವಸ್ತ್ರದಲ್ಲಿ ಕರ್ತವ್ಯದಲ್ಲಿದ್ದ 2ನೇ ಸಾಕ್ಷಿ ರವರನ್ನು ಕೆಳಗೆ ಬಿಳಿಸಿ ಕೈಗಳಿಂದ 2ನೇ ಸಾಕ್ಷಿ ರವರ ಮೈಕ್ಕೆಗೆ ಹೊಡೆದು ಕರ್ತವ್ಯಕ್ಕೆ ಅಡ್ಡಿಪಡಿಸಿರುವುದು ಸಾಕ್ಷಿ ಮತ್ತು ಸಾಕ್ಷಾಧಾರಗಳಿಂದ ದೃಢಪಟ್ಟ ಮೇರೆಗೆ ಆರೋಪಿಗಳು ಮೇಲ್ಕಂಡ ಕಲಂ ರೀತ್ಯಾ ಶಿಕ್ಷಾರ್ಹನಾಗಿರುತ್ತಾರೆ."

The offence alleged is the one punishable under Section 353 of the IPC, *inter alia*, for which the ingredients as obtaining under Section 351 of the IPC are necessarily to be present. Sections 353 and 351 of the IPC read as follows:

"351.Assault. - Whoever makes any gesture, or any preparation intending or knowing it to be likely that such gesture or preparation will cause any person present to apprehend that he who makes that gesture or preparation is about to use criminal force to that person, is said to commit an assault.



CNR: KAHC010585992025

Explanation.—Mere words do not amount to an assault. But the words which a person uses may give to his gestures or preparation such a meaning as may make those gestures or preparations amount to an assault.

Illustrations

(a) A shakes his fist at Z, intending or knowing it to be likely that he may thereby cause Z to believe that A is about to strike Z. A has committed an assault.

(b) A begins to unloose the muzzle of a ferocious dog, intending or knowing it to be likely that he may thereby cause Z to believe that he is about to cause the dog to attack Z. A has committed an assault upon Z.

(c) A takes up a stick, saying to Z, "I will give you a beating". Here, though the words used by A could in no case amount to an assault, and though the mere gesture, unaccompanied by any other circumstances, might not amount to an assault, the gesture explained by the words may amount to an assault.

....

353. Assault or criminal force to deter public servant from discharge of his duty.—

Whoever assaults or uses criminal force to any person being a public servant in the execution of his duty as such public servant, or with intent to prevent or deter that person from discharging his duty as such public servant, or in consequence of anything done or attempted to be done by such person in the lawful discharge of his duty as such public servant, shall be punished with imprisonment of either description for a term which may extend to two years, or with fine, or with both."



CNR: KAHC010585992025

Section 353 punishes a person who would stop the public servant from performance of official duties by use of criminal force. There is no allegation of use of criminal force. In fact the allegation is, petitioner ran away when the police wanted to stop him. If running away is usage of criminal force against a public servant, there cannot be a better illustration of abuse of the process of the law.

8. It becomes apposite to refer to the judgment of the Apex Court in the case of **STATE OF HARYANA v. BHAJAN LAL**¹, wherein it is held as follows:

"...."

102. In the backdrop of the interpretation of the various relevant provisions of the Code under Chapter XIV and of the principles of law enunciated by this Court in a series of decisions relating to the exercise of the extraordinary power under Article 226 or the inherent powers under Section 482 of the Code which we have extracted and reproduced above, we give the following categories of cases by way of illustration wherein such power could be exercised either to prevent abuse of the process of any court or otherwise to secure the ends of justice, though it may not be possible to lay down any precise, clearly defined and sufficiently channelised and inflexible

¹ **1992 Supp. 1 SCC 335**



CNR: KAHC010585992025

guidelines or rigid formulae and to give an exhaustive list of myriad kinds of cases wherein such power should be exercised.

- (1) Where the allegations made in the first information report or the complaint, even if they are taken at their face value and accepted in their entirety do not prima facie constitute any offence or make out a case against the accused.**
- (2) Where the allegations in the first information report and other materials, if any, accompanying the FIR do not disclose a cognizable offence, justifying an investigation by police officers under Section 156(1) of the Code except under an order of a Magistrate within the purview of Section 155(2) of the Code.
- (3) Where the uncontroverted allegations made in the FIR or complaint and the evidence collected in support of the same do not disclose the commission of any offence and make out a case against the accused.
- (4) Where, the allegations in the FIR do not constitute a cognizable offence but constitute only a noncognizable offence, no investigation is permitted by a police officer without an order of a Magistrate as contemplated under Section 155(2) of the Code.
- (5) Where the allegations made in the FIR or complaint are so absurd and inherently improbable on the basis of which no prudent person can ever reach a just conclusion that there is sufficient ground for proceeding against the accused.
- (6) Where there is an express legal bar engrafted in any of the provisions of the Code or the



CNR: KAHC010585992025

concerned Act (under which a criminal proceeding is instituted) to the institution and continuance of the proceedings and/or where there is a specific provision in the Code or the concerned Act, providing efficacious redress for the grievance of the aggrieved party.

- (7) **Where a criminal proceeding is manifestly attended with mala fide and/or where the proceeding is maliciously instituted with an ulterior motive for wreaking vengeance on the accused and with a view to spite him due to private and personal grudge."**

(Emphasis supplied)

In the light of the judgment of the Apex Court, even if it is construed that the ingredients are true, it would not amount to an offence under Section 353 of the IPC.

9. For the aforesaid reasons, the following:

ORDER

- (i) Criminal Petition is **allowed**.
- (ii) Proceedings in C.C.No.59097 of 2024 pending on the file of XI Additional Chief Metropolitan Magistrate, Bengaluru stand quashed, *qua* the petitioner.



NC: 2026:KHC:37796
CRL.P No. 12679 of 2025

CNR: KAHC010585992025

Consequently, I.A.No.1 of 2025 also stand disposed.

Sd/-
(M.NAGAPRASANNA)
JUDGE

BKP
List No.: 1 Sl No.: 87